

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. S.O./2020/03

Date: 01/02/2020

It has come to the notice that records of trial courts summoned in criminal cases are being not returned back to the concerned trial courts after disposal of cases and same are left remained unattended in the Judicial Sections of Rajasthan High Court.

Therefore, it is enjoined upon all the Section Incharge to keep close watch and regularly inspect their sections/offices to ensure that no record or file is kept unattended anywhere in the Section in future. If any such file or record is found, stern action will be taken against erring official(s) as well as Section Incharge.

By order

  
REGISTRAR (ADMN.)

No. I/A(iii)(a)(3)02/2020/317

Date: 01/02/2020

Copy to:-

1. Registrar -cum- Principal Secretary to Hon'ble the Chief Justice
2. P.S. to Hon'ble Mr./ Dr./ Mrs./Justice ....., Rajasthan High Court.

  
REGISTRAR (ADMN.)

Copy also forwarded to the followings for information and necessary action:-

1. The Registrar (Admn./Writs/Class./Rules/CPC/ Vig.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
2. The Deputy Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
3. All the concerned Joint/ Dy. Registrar, Rajasthan High Court, Jodhpur/ Jaipur.
4. Concerned Assistant Registrars/ Senior Librarian, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All AOJs/CAAOJ/AOs, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. All concerned Staff through the Supervising Officers, Rajasthan High Court, Jodhpur/ Jaipur.
7. Guard file.

  
REGISTRAR (ADMN.)